

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 144/TDL/2012

Coram:

**Dr. Pramod Deo, Chairperson
Shri S.Jayaraman, Member
Shri V.S.Verma, Member
Shri M. Deena Dayalan, Member**

Date of Hearing: 22.11.2012

Date of order: 05.12.2012

In the matter of

Application for grant of inter-State trading licence to Varrsana Ispat Limited, New Delhi.

And

In the matter of

Varrsana Ispat Limited, New Delhi.

....Applicant

The following was present:

None

ORDER

The applicant, Varrsana Ispat Limited, a company registered under the Companies Act, 1956 (1 of 1956) has made the present application under sub-section (1) of Section 15 of the Electricity Act, 2003 (36 of 2003) (hereinafter referred to as "the Act") read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of Trading licence and other related matters) Regulations, 2009 (hereinafter referred to as "the trading licence regulations"), for grant of



Category `III` licence for inter-State trading in electricity in whole of India.

2. None was present on behalf of the applicant. Accordingly, petition is dismissed for default and non-prosecution.

3. The applicant is at liberty to make afresh application for grant of trading licence, if so advised, in accordance with law after fulfilling the requirements of Trading Licence Regulations.

Sd/-
(M.DEENA DAYALAN)
MEMBER

sd/-
(V.S.VERMA)
MEMBER

sd/-
(S.JAYARAMAN)
MEMBER

sd/-
(DR. PRAMOD DEO)
CHAIRPERSON

